

CENTRAL ADMINISTRATIVE TRIBUNAL

CALCUTTA BENCH

O.A. No. 787 of 1997

Date of order: 18.3.1998

Present : Hon'ble Mr. D. Purkayastha, Judicial Member

NIRANJAN CHOWDHURY

VS

UNION OF INDIA & ORS.

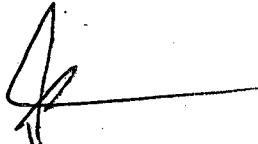
For the Applicant : Mr. B.C. Sinha, counsel

For the Respondents; Mr. P.C. Saha, counsel

O R D E R

Heard in part. When the matter was taken up for hearing it is found that necessary records of the Department are required for proper adjudication of this case and it is found from the order that the respondents were already directed to produce the relevant records before this Tribunal on the date of hearing i.e., today. The learned counsel, Mr. Saha appearing on behalf of the respondents submits that due to communication gap the respondents did not produce the record today.

2. In view of the aforesaid circumstances I adjourn the case to 17.4.98 subject to payment of costs of Rs.200/- to be paid to the applicant before the next date.


MEMBER (J)